

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Company Appeal No. 07/(MAH)/2015  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

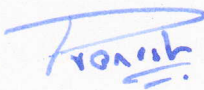
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.10.2016

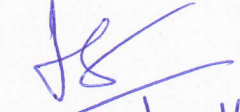
NAME OF THE PARTIES: Mr. Nowroz Fali Jilla  
V/s.  
M/s. Andhra Valley Power Supply & Ors.

SECTION OF THE COMPANIES ACT: 58 of the Companies Act, 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	P. J. Gada	Mr. Dhanuka & Partners Advocate	
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Laxmi Jenkins Advocate i/b  
LJ LAW  
PRACTICE  
for NOWROZ  
JILLA

  
2/10/2016

Order

Company Appeal No. 3 to 9/58/CLB/MB/MAH/2015

Since the Petitioner side has reported that there is some difficulty with the Advocate on record, at the petitioner side request, two weeks time is given for change of counsel with a direction that he should not take further adjournments.

List this matter for hearing on 25.11.2016

sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

sd/-

V. NALLASENAPATHY  
Member (Technical)